

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:236
ANSWERED ON:24.02.2010
FEE STRUCTURE IN PRIVATE SCHOOLS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has issued guidelines for fee structure in private schools;
- (b) if so, the details thereof;
- (c) the provisions made by the Government to keep a check on fee structure of private schools; and
- (d) the action proposed to be taken by the Government in case of violation of the said provisions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D.PURANDESWARI)

(a) to (d): No Sir. The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) inter-alia, prescribe the following:

- i) "Fees charges should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State / U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged / collected in the name of the school. In case of such malpractices, the Board may take drastic action leading to disaffiliation of the school.
- ii) In case a student leaves the school for such compulsion as transfer of parents or for health reason or in case of death of the student before completion of the session, prorata return of quarterly/term/annual fees should be made.
- iii) The unaided schools should consult parents through parents' representatives before revising the fees. The fee should not be revised during the mid session. "

The Affiliation Bye-laws also provide for withdrawal of affiliation in the event of financial irregularities including channeling of funds for purposes other than those provided for in the Bye- Laws and in the event of disregard of rules and conditions of affiliation even after receiving warning letters.